BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI

O.A. NO. 159 OF 2024 (SZ)

V.Ramesh

... APPLICANT

VS.

The District Collector,
Thiruvallur District
and Ors.

... RESPONDENTS

INDEX TO TYPED SET FILED BY THE 4TH RESPONDENT

SL. NO.	DATE	DESCRIPTION OF DOCUMENTS	PAGE NO.
1	20.11.2020	Proceedings of the Chairman, District Level Wetland Management Committee and District Collector, Tiruvallur	**1**
2	06.02.2024	Proceedings of the District Collector, Tiruvallur	**3**
3	07.03.2024	Payment receipts made by the 4th Respondent	**13**

Dated at Chennai on this 17th day of May, 2024

M/s. S. SARAVANAN
E. KARTHIKEYAN
Counsel for 4th Respondent
No. 74, II Floor, Marshalls Enclave,
Marshalls Road, Egmore, Chennai – 600 008
Mobile No. 95000 69660 / 96001 62600

PROCEEDINGS OF THE CHAIRMAN, DISTRICT LEVEL WETLAND MANAGEMENT COMMITTEE AND DISTRICT COLLECTOR, TIRUVALLUR.

PRESENT: Thiru.P.PONNAIAH., I.A.S

Proc.No.D/44/2017 Date:20.11.2020

Sub : Forest – Tiruvallur District – District Level Wetland Management Committee Tiruvallur – NHAI, Chithoor to Thatchur Section of NH 716 B- Structure proposed across the ponds / Tanks-Report requested - Declaration from District level Wetland Management Commitee - Orders issued– reg.

Read 1) The Project Director National Highways Authority of India,PIU-KancheepuramC.No.NHAI/11042/5/2020/PIU.Kanchee/2357,Dt:14.08.2020

2) The Executive Engineer, PWD,Kosasthalayar Basin Division,Tiruvallur Rc.no.DB/JDO-1/F-36/2020/Dt:22.09.2020

3) The Executive Engineer, PWD,Araniyar Basin Division,Tiruvallur Rc.no.DB/JDO-1/F-201/NOC/2020/Dt:07.10.2020.

4) District Wetland Management Committee meeting minutes Dt:27.08.2020 and 27.10.2020.

****

ORDER:

This is to certify that after perusal of the reports submitted for the consideration of District Level Wetland Management Committee on its meeting 27.10.2020 and the deliberations in there off. The following water bodies are manmade and not Natural.

Sl. No.	Taluk	Name of the Village	Survey Number
1	Pallipattu	Perumanallur	303
2	Uthukottai	Alapakkam	4
3	Uthukottai	Sengathakulam	1505
4	Uthukottai	Tholavedu	226
5	Uthukottai	Tholavedu	401/4
6	Uthokottai	Sennankaranai	156
7	Uthukottai	43.Panapakkam	25

IN WARD
NHAI-PU-KANCHEEPURAM
Date: 23-11-20
Dy. No. 2680
PD
Mgr(T)-SR
Mgr(T)-JL

PROCEEDINGS OF THE CHAIRMAN, DISTRICT LEVEL WETLAND MANAGEMENT COMMITTEE AND DISTRICT COLLECTOR, TIRUVALLUR.

PRESENT: Thiru.P.PONNAIAH., I.A.S

Proc.No.D/44/2017 Date:20.11.2020

Sub : Forest – Tiruvallur District – District Level Wetland Management Committee Tiruvallur – NHAI, Chithoor to Thatchur Section of NH 716 B- Structure proposed across the ponds / Tanks-Report requested - Declaration from District level Wetland Management Commitee - Orders issued– reg.

Read 1) The Project Director National Highways Authority of India,PIU-KancheepuramC.No.NHAI/11042/5/2020/PIU.Kanchee/2357,Dt:14.08.2020

2) The Executive Engineer, PWD,Kosasthalayar Basin Division,Tiruvallur Rc.no.DB/JDO-1/F-36/2020/Dt:22.09.2020

3) The Executive Engineer, PWD,Araniyar Basin Division,Tiruvallur Rc.no.DB/JDO-1/F-201/NOC/2020/Dt:07.10.2020.

4) District Wetland Management Committee meeting minutes Dt:27.08.2020 and 27.10.2020.

****

ORDER:

This is to certify that after perusal of the reports submitted for the consideration of District Level Wetland Management Committee on its meeting 27.10.2020 and the deliberations in there off. The following water bodies are manmade and not Natural.

Sl. No.	Taluk	Name of the Village	Survey Number
1	Pallipattu	Perumanallur	303
2	Uthukottai	Alapakkam	4
3	Uthukottai	Sengathakulam	1505
4	Uthukottai	Tholavedu	226
5	Uthukottai	Tholavedu	401/4
6	Uthokottai	Sennankaranai	156
7	Uthukottai	43.Panapakkam	25

IN WARD
NHAI-PU-KANCHEEPURAM
Date: 23-11-20
Dy. No. 2680
PD
Mgr(T)-SR
Mgr(T)-JL

Sl. No.	Taluk	Name of the Village	Survey Number
8	Uthukottai	Perittivakkam	163
9	Uthukottai	Pondavakkam	536
10	Uthukottai	Pondavakkam	537
11	Uthukottai	Puducheri	9
12	Uthukottai	Puducheri	81
13	Uthukottai	Pennalurpettai	50
14	Uthukottai	Mambakkam	17

20/11/20

Chairman,
District Level Wetland
Management Committee and
District Collector,
Tiruvallur.

20/11/20

To

The Project Director,
PIU-Kancheepuram,
National Highways Authority of India
Tamabaram,
Kancheepuram District-600045.

Copy submitted to

1) The Principal Chief Conservator of Forests,
   Panagal Maligai,
   Saidapet,Chennai-15.

2) The Chief Conservator of Forests (Wild Life) and ,
   Member Secretary , TNSWA,
   Chennai-15

திருவள்ளூர் மாவட்ட ஆட்சித்தலைவர் அவர்களது செயல்முறைகள்
முன்னிலை. டாக்டர்.த.பிரபு சங்கர்,இ.ஆ.ப.,

ந.க.எண். 98/2023/**கனிமம்.**2 **நாள்.** 06.02.2024

பொருள்:- கனிமங்களும், குவாரிகளும்- சிறுவகை கனிமம் திருவள்ளூர் மாவட்டம் - ஊத்துக்கோட்டை வட்டம்- பேரிட்டிவாக்கம் கிராமம்- புல எண். 163(பகுதி) நீர்வளத்துறை ஏரியிலிருந்து- NHAI மூலம் நடைபெறும் சாலை பணியான development of Six lane Chittoor – Thatchur Highway from Km. 96.040 (Pondavakkam) to Km 116.100 (Kannigaiper) on Hybrid Annuity Mode under Bharatmala Pariyojna in the State of Tamil Nadu (Package-IV)க்காக - 20,000 கனமீட்டர் சாதாரண மண்ணை குவாரி செய்து கொள்ள - திரு/ள். S.S.Constructions நிறுவனத்தினருக்கு அனுமதி அளித்து- உத்தரவிடுவது.

பார்வை:-
1. பொது மேலாளர் (Tech)- Bharatmala, தேசிய நெடுஞ்சாலை ஆணையம், புது டில்லி கடித எண். NHAI/BM/Chittoor-Thachur-Pkg-IV/2020/ 1857 நாள். 24.09.2021
2. DGM(Tech) & Project Director, NHAI, Project Implementation Unit, Chittoor, Andhra Pradesh Lr.No. NHAI/ PIU-CTR/ 18026/ IRB/ Pkg-IV/ 2023/ 199 dt. 07.03.2023.
3. திரு/ள். Chittor-Thatchur Highway Private Limited, a subsidiary of IRB Infrastructure Developers Limited Lr.No. CT4/ HAM/ G&A/ Misc/28 dt.05.05.2023
4. திரு/ள். S.S.Constructions நிறுவனத்தினரது விண்ணப்ப மனு நாள்.15.09.2022
5. செயற்பொறியாளர், நீவது, ஆரணியார் வடிநிலக்கோட்டம், சென்னை.5 கடித எண். DB/ JDO.1 / F.101/ Ordinary soil/ 2023 நாள். 30.06.2023.
6. வருவாய்கோட்ட அலுவலர், திருவள்ளூர் கடித ந.க.எண். 4566/2023/அ1.நாள். 05.07.2023.
7. University of Madras, Dept.of Geology, Chennai-25 soil test report dated 24.07.2023.
8. துணை இயக்குநர் மற்றும் உதவி புவியியலாளர், புவியியல் மற்றும் சுரங்கத்துறை, திருவள்ளூர் கூட்டு புலத்தணிக்கை குறிப்பு நாள். 27.07.2023.
9. மத்திய சுற்றுச்சூழல், வனம் (ம) பருவநிலை மாறுபாடு அமைச்சகத்தின் அறிவிப்பு எண். S.O.1224(E) நாள்.28.03.2020.

10. Ministry of Environment, Forest and Climate Change, Government of India, New Delhi vide Office Memorandum F.No.3-70/ 2020- IA.III [141127] dated. 08.08.2022.
11. 2nd Special Committee conducted on 23.11.2023

****

உத்தரவு:-

பார்வை (1)ல் காணும் பொது மேலாளர் (Tech)- Bharatmala, National Highways Authority of India, புது டில்லி அவர்களது கடிதத்தின்படி, NHAI மூலம் நடைபெறும் சாலை பணியான development of Six lane Chittoor – Thatchur Highway from Km. 96.040 (Pondavakkam) to Km 116.100 (Kannigaiper) on Hybrid Annuity Mode under Bharatmala Pariyojna in the State of Tamil Nadu (Package-IV)-ஐ மேற்கொள்ள, திரு. IRB Infrastructure Developers Limited, Mumbai என்ற நிறுவனத்தினருக்கு பணி உத்தரவு வழங்கப்பட்டுள்ளது.

2. In the reference 2nd cited, the DGM(Tech) & Project Director, NHAI, Project Implementation Unit, Chittoor, Andhra Pradesh has informed that Chittoor-Thatchur Highway Pvt.Ltd., is the Concessionaire appointed by NHAI for " Development of Six Lane Chittoor-Thatchur Road from Km 96.040 (Pondavakkam) to Km 116.100 (Kannigaipair) on Hybrid Annuity Mode under Bharatmala Pariyojana in the State of Tamil Nadu (Package IV)" and concession Agreement entered on 21.12.2021. The appointed date for the above subject project is declared with effect from 24 January 2023 with a construction period of 730 days. Further, he has informed that the Concessionaire had commenced the work vide letter No.CT4 SPV IRB/HAM/IE/39, dt. 7.3.2023 and requested for permission to borrow the material for earth work for execution of subject project having a length of 20.060 Km. Hence, the DGM(Tech) & Project Director, NHAI, Project Implementation Unit, Chittoor has requested the District Collector to accord necessary permission to the Concessionaire for taking earth from Government borrow areas in the vicinity of the project as per rules.

3. In the reference 3rd cited, with regard to the Chittoor-Thatchur Highways Package-IV, M/s. Chittoor -Thatchur Highway Private Limited, a subsidiary of IRB Infrastructure Developers Ltd., has informed the followings;-

a. National Highways Authority of India Limited (NHAI) has awarded the work of Six laning Chittoor-Thatchur road from Km. 96.040 (Pondavakkam) to Km. 116.100 (Kannigaiper) on Hybrid Annuity mode under Bharatmala Priyojana in the State of Tamil Nadu (Package-IV) to Chittoor-Thatchur Highway Private Ltd.,(concessionaire) vide concession Agrement dt.21.12.2021, SPV of IRB Infrastructure Developers Ltd.,
b. The concessionaire has entered into EPC agreement with its holding company IRB infrastructure Developers Limited vide the Contract Agreement dated 6th April 2022.

c. IRB Infrastrcture Developers Limited has sub contracted the said project to Associate EPC Contractor Modern Road Makers Pvt Ltd., vide the sub contract agreement dt.6.4.2022.
d. Modern Road Makers Pvt. Ltd., has sub contracted the said project to SS Constructions vide sub contract agreement dt.14.7.2022.
e. Further, the sub contractor M/s. SS Constructions has already started the work and required permission to borrow the earth material for the execution of the earth works for a length of 20.060 Km.
f. Finally, M/s. Chittor-Thatchur Highway Private Limited has requested the District Collector to grant borrow earth permissions in the name of M/s. S.S. constructions from the designated Govt. borrow areas near the project site.

4. பார்வை (4)ல் காணும் தி/ள். S.S. Constructions நிறுவனத்தினரது விண்ணப்ப மனுவில், மேற்கண்ட சாலை பணிக்காக 20,000 கனமீட்டர் சாதாரண மண்ணை, திருவள்ளூர் மாவட்டம், ஊத்துக்கோட்டை வட்டம், பேரிட்டிவாக்கம் கிராமம், புல எண். 163 நீர்வளத்துறை ஏரியிலிருந்து குவாரி செய்து கொள்ள, 1959 ஆம் ஆண்டு தமிழ்நாடு சிறுவகை கனிமச்சலுகை விதிகளின் கீழ் குத்தகை அனுமதி வழங்கிட கோரி விண்ணப்பித்துள்ளார். மேலும், விண்ணப்ப கட்டணமாக ரூ.1500/-ஐ பாரத மாநில வங்கி, திருவள்ளூர் கிளையில் 06.03.2023 அன்று அரசுக் கணக்கில் செலுத்தியதற்கான செலுத்துகை சீட்டு மற்றும் வருமான வரி நிலுவை / கனிமவரி நிலுவை தொடர்பாக சான்றுறுதி அலுவலரிடம் ஒப்புதல் பெற்ற அபிடவிட், copy of the Acknowledgement of Registration of firm, copy of Deed of Admission cum Reconstitution Deed of the applicant firm மற்றும் G.S.T. பதிவு சான்று (33ACOFS8730P1ZB) ஆகியவற்றை விண்ணப்ப மனுவுடன் இணைத்துள்ளனர். The applicant firm has also enclosed the copy of the declaration letter authorizing Thiru. Partha S Reddy GV as authorized signatory on behalf of the applicant firm.

5. பார்வை (5)ல் காணும் செயற்பொறியாளர், நீர்வளத்துறை, ஆரணியார் வடிநிலக்கோட்டம், சென்னை.5 தனது தொழில்நுட்ப அறிக்கையில், திருவள்ளூர் மாவட்டம், ஊத்துக்கோட்டை வட்டம், பேரிட்டிவாக்கம் கிராமம், பெரிய மற்றும் சித்தேரி, புல எண். 163(பகுதி)-ல், புலப்படத்தில் குறித்துக்காட்டியுள்ள 247மீ நீளம், 90மீ அகலம் என்ற அளவில் 0.90மீ ஆழத்திற்கு 20,000 கனமீட்டர் சாதாரண மண்ணை சில நிபந்தனைகளின்படி குவாரி செய்து கொள்ள, தி/ள். S.S. Constructions நிறுவனத்தினருக்கு அனுமதி வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

6. பார்வை (6)ல் காணும் வருவாய்கோட்ட அலுவலர், திருவள்ளூர் தனது அறிக்கையில், தி/ள். S.S. Constructions என்ற நிறுவனத்தினர் சாதாரண மண் குவாரி செய்ய அனுமதி கோரும் புலமானது, திருவள்ளூர் மாவட்டம், ஊத்துக்கோட்டை வட்டம், பேரிட்டிவாக்கம் கிராமம், புல எண். 163-ன் மொத்த பரப்பு 31.60.5 ஹெக்டேர்ஸ் கிராம கணக்கில் அரசு புறம்போக்கு ஏரி என தாக்கலாகியுள்ளது என்றும், இது குறித்து பேரிட்டிவாக்கம் கிராம நிர்வாக அலுவலகத்தில் 'அ1' நோட்டீஸ் ஒட்டி பொது விளம்பரம் செய்யப்பட்டதில், பொதுமக்களிடமிருந்து ஆட்சேபனை ஏதும் வரவில்லை என தெரிவித்துள்ளார்.

மேலும், சாதாரண மண் எடுக்க அனுமதி கோரும் புலத்திலிருந்து சுமார் 500மீ தொலைவிற்குள் குடியிருப்புகள் ஏதுமில்லை எனவும், பிரஸ்தாப புலத்தில் புராதான நினைவுச் சின்னங்களோ, மயானமோ, விலையுயர்ந்த மரங்களோ, வழிப்பாட்டு ஸ்தலங்களோ ஏதுமில்லை எனவும், உயர் மற்றும் தாழ்வழுத்த மின்கம்பிகள் ஏதும் செல்லவில்லை என்றும், மனுதாரர் சாதாரண மண் குவாரி செய்ய அனுமதி கோரும் பேரிட்டிவாக்கம் கிராமம் புல எண்.163 நீர்வளத்துறை ஏரி ஆகும் என்றும், பிரஸ்தாப புலம் போந்தவாக்கம்-மாம்பாக்கம் செல்லும் சாலைக்கு வலது புறத்தில் அமைந்துள்ளது என்றும், மேற்படி ஏரியிலிருந்து சாதாரண மண்ணை குவாரி செய்ய ஏரியின் வடக்கு புறமாக அணுகுபாதை அமைந்துள்ளது என்றும், எனவே, திருவள்ளூர் மாவட்டம், ஊத்துக்கோட்டை வட்டம், பேரிட்டிவாக்கம் கிராமம், பேரிட்டிவாக்கம் நீர்வளத்துறை ஏரி, புல எண்.163-லிருந்து தேசிய நெடுஞ்சாலை பணியான constructions of 6 lane Chittoor-Thatchur Expressway (Pondavakkam-Kannigaiper) –க்காக தேவைப்படும் 20,000 கனமீட்டர் சாதாரண மண்ணை குவாரி செய்ய, 1959-ஆம் ஆண்டு தமிழ்நாடு சிறுவகை கனிமச்சலுகை விதிகளின் கீழ் அரசின் உரிய விதிமுறைகளுக்குட்பட்டு அனுமதி வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

7. பார்வை (7)ல் காணும், University of Madras, Dept.of Geology, Chennai-25 அளித்துள்ள மண் பரிசோதனை சான்றில், மேற்கண்ட புலத்தில் உள்ள மண்ணின் தன்மையானது clayey silt என தெரிவிக்கப்பட்டுள்ளது.

8. பார்வை (8)ல் காணும், துணை இயக்குநர் மற்றும் உதவி புவியியலாளர், புவியியல் மற்றும் சுரங்கத்துறை திருவள்ளூர் ஆகியோர்களது கூட்டு புலத்தணிக்கை குறிப்பில், தி/ள். S.S. Constructions என்ற நிறுவனத்தினர் சாதாரண மண் குவாரி செய்ய அனுமதி கோரும் புலமானது, திருவள்ளூர் மாவட்டம், ஊத்துக்கோட்டை வட்டம், பேரிட்டிவாக்கம் கிராமம், புல எண்.163-ன் மொத்த விஸ்தீர்ணம் 31.60.5 ஹெக்டேர்ஸ் கிராம கணக்கில் அரசு புறம்போக்கு ஏரி என தாக்கலாகி உள்ளது என்றும், இப்புலத்தில் வடக்கு புறத்தில் வடக்கு-தெற்காக 247 நீளம், 90மீ அகலம் என்ற அளவில் 0.90மீ ஆழத்திற்கு 20,000 கனமீட்டர் சாதாரண மண் குவாரி செய்து கொள்ள நீர்வளத்துறையினரால் பரிந்துரை செய்யப்பட்டுள்ளது என்றும், பரிந்துரைக்கப்பட்ட பகுதியானது சமதளமாகவும், ஆங்காங்கே முட்புதர்களாகவும், சாதாரண மண் குவாரி செய்ய தகுதி வாய்ந்த பகுதியாகவும் உள்ளது என்றும் தெரிவித்துள்ளனர். மேலும், இப்பகுதியில் கட்டுமானங்களோ, உயர் மற்றும் தாழ்வு மின்அழுத்த கம்பிகளோ, குடியிருப்புக்களோ ஏதுமில்லை என்றும், பரிந்துரைக்கப்பட்டுள்ள பகுதியின் நான்கெல்லைகளாக ஏரியின் மிகுதி நிலமே அமைந்துள்ளதெனவும்,எனவே, திருவள்ளூர் மாவட்டம், ஊத்துக்கோட்டை வட்டம், பேரிட்டிவாக்கம் கிராமம், நீர்வளத்துறை ஏரி, புல எண். 163(ப)-ல் நீர்வளத்துறையினரால் பரிந்துரைக்கப்பட்டுள்ள 247 நீளம், 90மீ அகலம் என்ற அளவீட்டில் 0.90மீ ஆழத்திற்கு, 20,000 கனமீட்டர் சாதாரண மண்ணை குவாரி செய்து, தேசிய நெடுஞ்சாலை ஆணையத்தின் மூலம் நடைபெறும் சாலை பணியான Development of Six Lane Chittoor-Thatchur Road from Km 96.040 (Pondavakkam) to Km 116.100 (Kannigaipair) on Hybrid Annuity Mode under Bharatmala Pariyojana in the statement of Tamil Nadu (Package IV)-க்காக கொண்டு செல்ல, கீழ்க்கண்ட நிபந்தனைகளின் கீழ், 1959 ஆம் ஆண்டு தமிழ்நாடு

சிறுவகை கனிமச்சலுகை விதிகளின்படி, திரு/ள். S.S.Constructions நிறுவனத்தினருக்கு அனுமதி வழங்கலாம் என பரிந்துரை செய்துள்ளனர்.

எனவே, செயற்பொறியாளர், நீர்வளத்துறை, ஆரணியார் வடிநிலக்கோட்டம், வருவாய்கோட்ட அலுவலர், திருவள்ளூர் ஆகியோர்களது பரிந்துரை அறிக்கைகள் மற்றும் திருவள்ளூர் மாவட்ட புவியியல் மற்றும் சுரங்கத்துறை துணை இயக்குநர் மற்றும் உதவி புவியியலாளர் ஆகியோர்களது கூட்டு புலத்தணிக்கை குறிப்பு மற்றும் University of Madras, Dept.of Geology, Chennai-25 அளித்துள்ள மண் பரிசோதனை சான்று ஆகியவற்றின் அடிப்படையில், திருவள்ளூர் மாவட்டம், ஊத்துக்கோட்டை வட்டம், பேரிட்டிவாக்கம் கிராமம், நீர்வளத்துறை ஏரி, புல எண். 163(பகுதி)-ல் நீர்வளத்துறையினரால் பரிந்துரைக்கப்பட்டுள்ள 247மீ நீளம், 90மீ அகலம் என்ற அளவீட்டில் 0.90மீ ஆழத்திற்கு, 20,000 கனமீட்டர் சாதாரண மண்ணை குவாரி செய்து தேசிய நெடுஞ்சாலை ஆணையத்தின் மூலம் நடைபெறும் சாலை பணியான Development of Six Lane Chittoor-Thatchur Road from Km 96.040 (Pondavakkam) to Km 116.100 (Kannigaipair) on Hybrid Annuity Mode under Bharatmala Pariyojana in the statement of Tamil Nadu (Package IV)-க்காக கொண்டு செல்ல, சுற்றுப்புறச்சூழல் துறையின் அனுமதி பெறுவதிலிருந்து விலக்களித்து, 1959 ஆம் ஆண்டு தமிழ்நாடு சிறுவகை கனிமச்சலுகை விதி 12(2-A)-ன்படி, மத்திய சுற்றுச்சூழல், வனம் (ம) பருவநிலை மாறுபாடு அமைச்சகத்தின் Office Memorandum F.No.3-70/ 2020- IA.III [141127] dated. 08.08.2022 –ல் குறிப்பிட்டுள்ள நிபந்தனைகள், கீழ்க்கண்ட சிறப்பு நிபந்தனைகள் மற்றும் இணைப்பில் காணும் பொது நிபந்தனைகளின்படி, குத்தகை ஒப்பந்த ஆவணம் நிறைவேற்றப்படும் நாளிலிருந்து நான்கு (04) மாத காலத்திற்கு திரு/ள். S.S.Constructions என்ற நிறுவனத்தினருக்கு அனுமதி அளித்து இதன் மூலம் உத்தரவிடப்படுகிறது.

<u>சிறப்பு நிபந்தனைகள்</u>

1) The applicant should adhere the conditions imposed by the Ministry of Environment, Forest and Climate Change, Government of India, New Delhi vide Office Memorandum F.No.3-70/ 2020- IA.III [141127] dated. 08.08.2022.

2) ஏரியின் கரை, மதகு மற்றும் பிற நிலையான அமைப்புகள் ஆகியவற்றிக்கு பாதிப்பு ஏற்படாத வகையில் 50மீ தூரம் பாதுகாப்பு இடைவெளி விட்டு குவாரிப்பணி செய்ய வேண்டும்.

3) புலப்படத்தில் குறித்துக்காட்டியுள்ள பகுதியில் 0.90 மீ ஆழத்திற்கு மட்டும், ஒரே சீராக குவாரிப்பணி செய்ய வேண்டும்.

4) நீர்வளத்துறையின் நிபந்தனைகள் மற்றும் கனிமவள விதிகளுக்கு உட்பட்டு குவாரிப்பணி செய்ய வேண்டும்.

5) நடைச்சீட்டில் குறிப்பிட்டுள்ள அளவிற்கு மட்டுமே கனிமத்தை வாகனத்தில் கொண்டு செல்ல வேண்டும்.

6) அனுமதிக்கப்பட்ட பகுதியினை தவிர்த்து இதர பகுதிகளில் பிரவேசிக்கும் பட்சத்திலோ அல்லது அனுமதிக்கப்பட்ட அளவிற்கு அதிகப்படியான கனிமத்தை வாகனத்தில் ஏற்றுவது கண்டறியப்பட்டாலோ அல்லது அனுமதிக்கப்பட்ட கனிமத்தினை தவிர

பிறவகை கனிமங்களை குவாரி செய்வது கண்டறியப்பட்டாலோ வழங்கப்பட்ட அனுமதி எவ்வித முன்னறிவிப்பும் இன்றி ரத்து செய்யப்படுவதுடன் நடைமுறையில் உள்ள சட்டம் மற்றும் விதிகளின்படி உரிய நடவடிக்கை மேற்கொள்ளப்படும்.

7) சாதாரணமண் எடுக்க அரசுக்கு செலுத்தப்படும் கனிமத்திற்கான உரிமவரி மற்றும் கனிமக்கட்டணம் ஆகியவை திரும்ப வழங்கப்படமாட்டாது.

8) அனுமதிக்கப்படும் சாதாரண மண் முழுவதும் மேற்கண்ட தேசிய நெடுஞ்சாலை பணிக்காக மட்டுமே கொண்டு செல்லவேண்டும். The Project Director, National Highways Authority of India, Project implementation Unit (PIU), Chittoor, Andhra Pradesh State, will be responsible if any violation of any rules, orders or terms of conditions is noted.

9) விண்ணப்பதாரர் இவ்வுத்திரவு பெற்றவுடன் ஏற்பளிக்கப்பட்ட சுரங்க அபிவிருத்தி திட்டத்தினை உதவி இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, திருவள்ளூர் அலுவலகத்தில் சமர்ப்பிக்க வேண்டும்.

10) பொதுமக்களுக்கோ, போக்குவரத்துக்கோ எவ்வித பாதிப்பும் ஏற்படாத வகையில் குவாரிப்பணி செய்ய வேண்டும்.

11) அனுமதிக்கப்பட்டுள்ள கனிமத்திற்காக வித்தியாச கனிமத்தொகை/கனிமத்திற்கான உரிமவரி ஏதும் எதிர்வரும் காலங்களில் கணக்கீடு செய்யப்பட்டால், அத்தொகையினை எவ்வித மறுப்புமின்றி அரசுக்கு செலுத்தப்பட வேண்டும்.

இணைப்பு:-பொது நிபந்தனைகள்

ஒம்/-டாக்டர்.த.பிரபுசங்கர்,
மாவட்ட ஆட்சியர்,
திருவள்ளூர்.

/உத்தரவுப்படி/

மாவட்ட ஆட்சியருக்காக.

பெறுநர்

M/s. S.S. Constructions,
Plot no.87, Road No.72,
Prashashan Nagar,
Jubilee Hills,Hyderabad-500033.

நகல்:-

1) காவல்துறை கண்காணிப்பாளர், திருவள்ளூர்.
2) காவல்துறை துணை கண்காணிப்பாளர், ஊத்துக்கோட்டை.
3) The Project Director, National Highways Authority of India, Project implementation Unit (PIU), Chittoor, Andhra Pradesh State . — Weekly report for the quantity of earth supplied by the M/s. S.S.Constructions to the subject project has to be submitted by the NHAI without fail. ஒப்பந்ததாரருக்கு இப்பணிக்கான தொகையினை வழங்கிடும் முன்னர், இப்பணிக்கு சப்ளை செய்த மண்ணிற்கு அரசுக்கு செலுத்தப்பட வேண்டிய கனிம தொகைகள் முழுவதும் செலுத்தப்பட்டுள்ளதா? என்றும், நிலுவை தொகைகள் ஏதும் இருப்பின் அதனை வசூலித்த பின்னரே இறுதி தொகையினை விடுவிக் குமாறு தெரிவித்துக் கொள்ளப்படுகிறது.

த.பி.பா.,

4)	செயற்பொறியாளர், நீர்வளத்துறை, ஆரணியார் வடிநிலக்கோட்டம், சேப்பாக்கம், சென்னை.5	சாதாரண மண் வெட்டி எடுக்க அனுமதிக்கப்பட்ட பகுதியில் விதிகளுக்கு உட்பட்டு குவாரிப்பணி நடைபெறுகிறதா? என கண்காணிப்பு பணிகள் மேற்கொண்டு தினசரி வெட்டி எடுக்கப்பட்ட கனிம அளவு குறித்து தினசரி அறிக்கையினை அனுப்பிடுமாறு அறிவுறுத்தப்படுகிறது.
5)	வருவாய்கோட்ட அலுவலர், திருவள்ளூர்.	அரசாணை எண்.19 தொழில்(எம்எம்சி.2) துறை, நாள்.14.02.2022ன்படி குத்தகை அனுமதி வழங்கப்பட்ட பகுதியினை தணிக்கை செய்து விதிமீறல்கள் கண்டறியப்படின், விதிகளின்படி நடவடிக்கை மேற்கொண்டு அதன் விவரத்தினை தெரிவிக்குமாறு அறிவுறுத்தப்படுகிறார்கள்.
6)	வட்டாட்சியர் மற்றும் வட்ட அளவிலான கண்காணிப்பு குழு தலைவர், ஊத்துக்கோட்டை.	
7)	கிராம நிர்வாக அலுவலர், பேரிட்டிவாக்கம் கிராமம். (வட்டாட்சியர் மூலமாக)	

ANNEXURE

GENERAL CONDITIONS:-

1. : The preservation of topsoil will be carried out in stockpile.
2. : A 15cm topsoil will be stripped off from the borrow pit and this will be stored in stockpiles in a designated area for height not exceeding 2m and side slopes not steeper than 1:2 (Vertical:Horizontal)
3. : Preservation of Top soil of 15 cm depth and its reuse for plantation.
4. : Validation of the work of re-use of Top Soil by the AE/IE. Competent authority to check the re-use anytime if warranted.
5. : Borrowing of earth will not be done continuiously throughout the stretch.
6. : Ridges of not less than 8m widths will be left at intervals not exceeding 300m
7. : Small drains will be cut through the ridges, if necessary, to fecilitate drainage.
8. : Depends upon the location of borrow areas, the safeguard measures & management specific treatment as a particulars borrow area depending upon its location viz. Agriculture Land, Elevated Land, Waterbody, near settlement and along with alignment.
9. : The lessee must inform the WRD authorities immediately after obtaining the District Collector's Proceedings and get the area demarcated before commencing the quarrying operation.
10. : The lessee should intimate to the WRD Officials and Revenue Officials before commencing the quarrying operation.
11. : The lessee should remove Ordinary Earth from the tank bed at the site indicated and marked in the sketch in the presence of WRD Officials not below the rank of Assistant Engineer/Junior Engineer concerned.
12. : Ordinary Earth should not be removed below the sill level of the lowest level sluice of the tank as the capacity of the tank by removal of Ordinary Earth below the sill level will only be a dead storage of the tank.
13. : Ordinary Earth should not be removed within a distance of 5 times the maximum height of the tank bund from the front toe of the bund.
14. : The depth of cutting should not exceed 0.90m and should be done evenly and should not exceed the permitted quantum of 20,000 cbm of Ordinary Earth.
15. : Ordinary Earth should be transported only through vehicles with bonafide registration numbers. The registration numbers of the vehicles should be intimated to the WRD authorities well in advance.
16. : The cart, lorry or any vehicle used for removing and conveying Ordinary Earth should not cross the bund except in authorised cart track crossing or ramps, such vehicle should not pass over the surplus weir or its appurtenant works.
17. : The vehicle should not cross the channels supply water to the tank or the surplus courses except over culvert or bridges.
18. : After completion of quarrying work, the Security Deposit amount will be refunded to the lessee only after getting No Objection Certificate from the Executive Engineer, WRD, Araniyar Basin Division,Tiruvallur.
19. : Ordinary Earth should be quarried and transported only during day time i.e. 7.00 Am to 5.00 Pm.

20. : The removed Ordinary Earth should not be stocked on tank bund (or) slope of the tank bund or sluice and any other masonry structure of the tank.
21. : Ordinary Earth should be removed and conveyed without causing any damage to the Hydraulic structure or cross masonry structure of the tank. If any damage is caused in the work site, the lessee should take accountability to bring into the same specifications of the original structure at his own cost before completing the quarrying work.
22. : The grantee should not encroach the boundary earmarked in the S.F.No.163(P) WRD tank of Perittivakam Village by the authorities. If any violation in there beyong the point at a later date the permission is liable to be cancelled without further notice.
23. : The Ordinary Earth from the tank shall be removed only during the approved period when there is no storage.
24. : The lessee has to construct a leading channel in between site of Ordinary removal and sluice vent for avoiding the stagnation of water in the site of Ordinary Earth removal.
25. : The Executive Engineer, WRD, Araniyar Basin Division,Tiruvallur to monitor the quarrying operation by the lessee, every day and submit his daily progress report to the District Collector about the number of lorry loads engaged in transportation of Ordinary Earth and the Executive Engineer, WRD, Araniyar Basin Division,Chennai-5 is responsible for the details furnished in the daily progress report.
26. : The WRD Officials reservethe right to cancel the permission to remove Ordinary Earth without assigning any reason therefor in the interest of safeguarding the tank and its ayacut.
27. : The lessee should not remove Ordinary Earth in a haphazard manner.
28. : After completion of quarrying work, the lessee has to level the excavated undulated quarry pits at his own cost at any cost.
29. : If the lessee is found to have either not following the conditions imposed by the authorities concerned or found to have quarried excess quantity than that permitted to him, the Executive Engineer, Public Works Department is empowered to stop the quarrying operation at any time without any prior notice or intimation. If any violation is found or the lessee not adhering to the conditions,the Executive Engineer, WRD, Araniyar Basin Division,Chennai-5 should submit a report to the Revenue Divisional Officer, Tiruvallur to initiate necessary action against the lessee as per rules and submit a copy of the report to the District Collector.
30 : The Taluk Level Task Force and the Chairman/Members of the Committee should frequently monitor the permitted area, and if any violations are noticed, they should send a report to the Revenue Divisional Officer, Tiruvallur with a request to initiate action against the lessee under Tamil Nadu Minor Mineral Concession Rules,1959 and send a copy of the report to the District Collector.
31. : The Children or minors should not be engaged for any work related to quarrying.
32. : Duplicate counter foil of the used despatch slips should be handed over to the O/o. the Assistant Director of Geology and Mining, Tiruvallur.

33. : The officer empowered to settle the Bills to the contractor shall settle the bills only after obtaining a certificate from District Collector to the effect that there is no arrears towards seigniorage fee and cost of Mineral allowed to remove for the above NHAI work.

34. : The permission granted under this rule shall not be extended or renewed at any cost and at any point of time.

35. : After completion of the excavation of earth, the tank bed shall be leveled uniformly without any obstacles to the free flow of water towards sluice.

36. : Quarried mineral should be used only for the bonafide NHAI work.

37. : After completion of the bonafide work, the grantee shall obtain a certificate in original from the Officer who is empowered/authorized to sign in the contract to the effect that the entire quantity of mineral is removed from the area granted on permission has been fully utilized and accounted for the bonafide public purpose and furnish a certificate on the above to the District Collector.

Sd/Dr.T.Prabhushankar,
District Collector,
Tiruvallur.

/ by order/

6/2/24
for District Collector.

6/2/24

Government of Tamil Nadu

E-Challan

Payable at - DTO TIRUVALLUR

Remitter Copy

Challan Number	20240307036520	Challan Date	07-Mar-2024	Payment Date	
Remitter Type	Public	Remitter Code	30	Remitter Name	S.S.CONSTRUCTIONS
Mobile No.	9959353344	Aadhaar No.		Remitter Address	Plat No87, Prasasan Nagar
Department	02704-Directorate of Geology and Mining	District	THIRUVALLUR	DDO Code	18010046
DDO / Office Name	AD GEOLOGY AND MINING,TIRUVALL	Department Transaction ID		Office Name	

Receipt Type	Sub Type	Acct Code	Amount	Reference No.	Remark
Fees	Green Fund collection from Lessess	085300102AE22709	112000	GF302/18010046	Green fund for 20000 cbm of ordinary earth in S.F.No.163(Part)WRD Tank of PerittivakkamVillage
Fees	Mineral Fees / Royalty or Seigniorage Fees	085300102AB23261	1120000	GF302/18010046	Seigniorage fee for 20000 cbm of ordinary earth in S.F.No.163(Part)WRD Tank of PerittivakkamVillage
Fees	Mineral Fees / Royalty or Seigniorage Fees	085300102AB23261	2000000	GF302/18010046	Mineral fee for 20000 cbm of ordinary earth in S.F.No.163(Part)WRD Tank of PerittivakkamVillage
Fees	Mineral Fees / Royalty or Seigniorage Fees	085300102AB23261	1150	GF302/18010046	Area Assessment fee for 20000 cbm of ordinary earth in S.F.No.163(Part)WRD Tank of PerittivakkamVillage

Payment Type	Instrument No.	Instrument Date.	Drawn Bank
Cheque	645762	06-03-24	CANARA BANK

For clearing

SBI भारतीय स्टेट बैंक, तिरुवल्लूर एसीबी State Bank of India, Tiruvallur ACB (01844)
07 MAR 2024
एस यू. अज़मत / SU. AZMATH
PF. No: 5894094

Payment Mode	Offline	Payment Type	Cheque	Payment Status	Pending
Challan Amount (Rs.)	32,33,150			Bank Name	SBI
Amount (in words)	Thirty Two Lakh Thirty Three Thousand One Hundred Fifty Rupees only.			Bank ref no.	CPADPHPXT7

Government of Tamil Nadu

E-Challan

Payable at - DTO TIRUVALLUR

Remitter Copy

Challan Number	20240307036657	**Challan Date**	07-Mar-2024	**Payment Date**	
Remitter Type	Public	**Remitter Code**	30	**Remitter Name**	S.S.CONSTRUCTIONS
Mobile No.	9959353344	**Aadhaar No.**		**Remitter Address**	Plat No87, Prasasan Nagar
Department	06601-PUBLIC ACCOUNTS	**District**	THIRUVALLUR	**DDO Code**	18010046
DDO / Office Name	AD GEOLOGY AND MINING,TIRUVALL	**Department Transaction ID**		**Office Name**	

Receipt Type	Sub Type	Acct Code	Amount	Reference No.	Remark
Others	Non Bearing Interest - Receipts (Public Account)	844300103AA80102	624000	GF302/18010046	Security Deposit for 20088 cbm of ordinary earth in S.F.No.163(Part)WRD Tank of Perittivakkam Village

Payment Type	Instrument No.	Instrument Date	Drawn Bank
Cheque	645763	06-03-24	CANARA BANK

Payment Mode Offline **Payment Type** Cheque **Payment Status** Pending

Challan Amount (Rs.) 6,24,000 **Bank Name** SBI

Amount (in words) Six Lakh Twenty Four Thousand Rupees only. **Bank ref no.** CPADPHQNE7

Remitter Signature

For clearing

For Bank Use

SBI State Bank of India, Tiruvallur ACB (01844)
07 MAR 2024
AZMATH

Bank Branch Stamp and Signature of Cashier **Manager/Accountant**

Please Note*, Department Transaction ID and Office Name fields are created only for 4 interface department Registration and Transport and CT for there specific requirements and [illegible] entered in this fields are values passed by them not from IFHRMS.